

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 891 OF 2008

The Land Acquisition Officer & .. Appellant(s)
Tahsildar

Versus

C. Gopal Reddy (Dead) By Lrs. . Respondent(s)
& Ors.

O R D E R

1. We have heard learned counsel for the parties to the lis.

2. Having gone through the records of the case, we are of considered opinion that the order passed by the High Court, dated 14.07.2004 does not suffer from any error apparent, warranting our interference.

3. Accordingly, the civil appeal is dismissed.

.....CJI.
[H.L. DATTU]

.....J.
[ARUN MISHRA]

Signature Not Verified

Digitally signed by

Charanjeet Kaur
Date: 2015.03.19
18:32:39 IST
Reason:

.....J.

[AMITAVA ROY]

NEW DELHI,
MARCH 17, 2015.
COURT NO.1

ITEM NO.33

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 891/2008

THE LAND ACQUISITION OFFICER & TAHSILDAR

Appellant(s)

VERSUS

C. GOPAL REDDY(DEAD) BY LRS. & ORS.
(With office report)
(For Final Disposao)

Respondent(s)

Date : 17/03/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr.S. Udaya Kumar Sagar,Adv.
Mr. Krishna Kumar Singh, Adv.

For Respondent(s) Mr.Venkatashwar Rao, Adv.
Mr. Prabhakar Parnam Medi Yadhiah, Adv.
Mr. Anil Kumar Tandale,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is dismissed.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar

[Signed order is placed on the file]